

CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH

DATED TUESDAY THE TWENTYEIGHTH DAY OF MARCH
ONE THOUSAND NINE HUNDRED AND EIGHTY NINE

PRESENT

HON'BLE MR. JUSTICE AMITAV BANERJI, CHAIRMAN

&

HON'BLE MR. N. V. KRISHNAN, ADMINISTRATIVE MEMBER

O.A. No. 21/89

K. M. Rajan & 15 others

Applicants

Vs.

1. The Union of India represented by
Secretary, Ministry of Defence,
New Delhi

2. The Chief of Naval Staff,
Naval Headquarters, Cochin-682004
and

3. The Flag Officer Commanding-in-
Chief, Headquarters, Southern
Naval Command, Cochin-682004

Respondents

Mr. M. Girijavallabhan

Counsel for the
applicants

P. V. Madhavan Nambiar, SCGSC

Counsel for the
respondents

ORDER

Hon'ble Shri N. V. Krishnan

The applicants seek the implementation of
the benefits given under the order of the Department
Am. B,
of Personnel dated 6.1.1977 to Stenographers of the
Subordinate offices of the Government of India. On
face
the basis of it, the application is barred by time
and the applicants have filed M.P. for condonation of

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of delay. However, it is seen from the reply filed by the respondents to the M.P. that in the letter dated 12.8.1988 (ext. R-1), Respondent No. 3 has taken up the same issue with the Respondent No. 2. A similar letter had also been written earlier by Respondent No. 3 vide the letter dated 28.12.1987 (Annexure-D to the application).

2. In the light of these facts, we are of the view that the present application may be disposed of by issuing a suitable direction to Respondent No. 2 in respect of the references pending before him. Accordingly, Respondent No. 2 is directed to finally dispose of the reference dated 12.9.1988 made by Respondent No. 3 (ext. R-1) in the light of the representations dated 2.9.1987 and 26.5.1988 made by the first applicant, within a period of three months from the date of receipt of the order.

3. The application is disposed of as above.


(N. V. Krishnan)
Administrative Member
28.3.89


(Amitav Banerji)
Chairman
28.3.89

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